

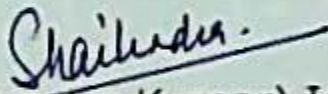
Government of Jammu and Kashmir
Industries & Commerce Department
Civil Secretariat, Jammu/Srinagar

Notification,

Jammu, the 6th April, 2018

SRO/61 .- In exercise of the powers conferred by section 15 read with section 23 C of the Mines and Minerals (Development and Regulation) Act, 1957, (Central Act 67 of 1957), the Government hereby direct that in rule 104-A of the J&K Minor Mineral Concession, Storage, Transportation of Minerals and Prevention of Illegal Mining Rules, 2016, for the figure, sign and words "31st March, 2018", the figure, sign and words "30th June, 2018" shall be substituted.

By Order of the Government of Jammu and Kashmir.


(Shailendra Kumar) IAS
Principal Secretary to Government
Industries & Commerce Department

NO:IND/Legal/27/2013

Dated: 06 -04-2018

Copy to the:-

1. Secretary, Ministry of Mines, Government of India, New Delhi.
2. All Administrative Secretaries, Government of J&K.
3. Divisional Commissioner, Jammu/Kashmir
4. All Deputy Commissioners.
5. Director, Geology and Mining Department, J&K Srinagar.
6. Managing Director, JKML/J&K Cements Limited.
7. General Manager, Government Printing Press, Jammu for publication in the official Gazette.
8. OSD to the Hon'ble Minister Industries & Commerce
9. Additional Secretary (Legal), I&C Department.
10. Special Assistant to the Hon'ble Minister of State, I&C
11. Pvt. Secretary to Commissioner/Secretary, I&C
12. Incharge Website, I&C